

12 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF INDIAN OIL COMPANY, AUDITED ACCOUNTS AND GOVERNMENT REVIEW

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): I beg to lay on the Table a copy each of the following papers:—

- (i) Annual Report of the Indian Oil Company Limited, Bombay for the year 1962-63, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956;
- (ii) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-2258/64].

SALAR JUNG MUSEUM (THIRD AMENDMENT) RULES

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): On behalf of Shri M. C. Chaglia, I beg to lay on the Table a copy of the Salar Jung Museum (Third Amendment) Rules, 1963, published in Notification No. GSR 1962, dated the 28th December, 1963, under sub-section (3) of section 27 of the Salar Jung Museum Act, 1961. [Placed in Library, See No. LT-2259/64].

UPSC (EXEMPTION FROM CONSULTATION) SECOND AMENDMENT REGULATIONS

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): On behalf of Shri Hajar-navis, I beg to re-lay on the Table a copy of the Union Public Service Commission (Exemption from Consultation) Second Amendment Regulations, 1963, published in Notification No. G.S.R. 1888, dated the 14th

December 1963 under Clause (5) of Article 320 of the Constitution. [Placed in Library. See No. LT-2223/63].

12.02 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTY-SECOND REPORT

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Thirty-second Report of the Committee on Private Members' Bills and Resolutions.

ESTIMATES COMMITTEE

FORTY-SECOND REPORT

Shri A. C. Guha (Barasat): I beg to present the Forty-second Report of the Estimates Committee on the Ministry of Finance (Department of Economic Affairs)—Revision of the Form and Contents of the Demands for Grants (Exclusion of the Profit and Loss Accounts and Balance Sheets of Public Undertakings from the Demands for Grants).

12.03 hrs.

STATEMENT BY MEMBER

Mr. Speaker: Maharani Gayatri Devi.

Shri S. M. Banerjee (Kanpur): I rise to a point of order on the statement to be immediately made by Maharani Gayatri Devi.

I presume she is making a statement under rule 357, that is, personal explanation. The rule says:

"A member may, with the permission of the Speaker, make a personal explanation although there is no question before the House, but in this case no debatable matter may be brought forward, and no debate shall arise".

If my contention is correct, she is offering a personal explanation, on